

**SECTION-III-A
IN THE SUPREME COURT OF INDIA
ORIGINAL JURISDICTION**

CIVIL APPEAL NOS. 2148 & 2496 OF 2012

M/s. ADITYA BIRLA CHEMICALS INDIA LTD.

...APPELLANT

VERSUS

NORTHERN COALFIELD LTD. & ORS.

...RESPONDENTS

OFFICE REPORT ON PRE-FINAL HEARING MATTER

The office report is prepared as per circular No. F. 41/Jul./2008 dated 17th December, 2008.

CIVIL APPEAL NO. 2148 OF 2012

- (A) There are three Respondents and are represented through Counsel.
- (B) Not applicable.
- (C) Not applicable.
- (D) No application for substitution is pending.
- (E) Counsel for the Appellant has filed Statement of Case but Counsel for the Respondent has not filed Statement of Case within stipulated time so far, in the matter as per Amended New Rule, 2013 vide order XIX, Rule 32(1)(2), it shall be presumed that the Respondent does not desire to Lodge Statement of Case in Appeal.
- (F) Not applicable.

CIVIL APPEAL NO. 2496 OF 2012

- (A) There are three Respondents and are represented through Counsel.
- (B) Not applicable.
- (C) Not applicable.
- (D) No application for substitution is pending.
- (E) Counsel for both the parties have not filed Statement of Case within stipulated time so far, in the matter as per Amended New Rule, 2013 vide order XIX, Rule 32(1)(2), it shall be presumed that the both the parties does not desire to Lodge Statement of Case in Appeal.
- (F) Not applicable.

The office report is listed before the Ld. Registrar's Court for Orders.

DATED THIS THE 6TH DAY OF AUGUST, 2015.

ASSISTANT REGISTRAR

COPY TO:-

Dr. Kailash Chand, Advocate

Mr. Karan Singh Bhati, Advocate

Mr. Ravi Prakash Mehrotra, Advocate

Mr. Syed Shahid Hussain Rizvi, Advocate

ASSISTANT REGISTRAR

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